

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 148 OF 2016**

IN THE MATTER OF: -

MAHESH CHANDRA SAXENA

Vs.

APPLICANT

SOUTH DELHI MUNICIPAL CORPORATION & ORS.

RESPONDENTS

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1.	STATUS REPORT ON ACTION PLAN ON UTILIZATION OF TREATED SEWAGE SUBMITTED IN COMPLIANCE TO HON'BLE NGT ORDER DATED 11/09/2019 PASSED IN O.A. NO. 148/2016 TITLED AS MAHESH CHANDRA SAXENA VS SOUTH DELHI MUNICIPAL CORPORATION & ORS..	
2.	ANNEXURE- I A COPY OF LETTER DATED 14.10.2019 ISSUED BY CPCB TO 22 STATES /UTS (ANDHRA PRADESH, ANDAMAN AND NICOBAR, CHANDIGARH, CHHATTISGARH, DADAR NAGAR HAVELI, DAMAN AND DIU, GOA, GUJARAT, HIMACHAL PRADESH, JHARKHAND, KARNATAKA, KERALA, LAKSHADWEEP, MADHYA PRADESH, MAHARASHTRA, MEGHALAYA, MIZORAM, NAGALAND, ODISHA, TAMIL NADU, TELANGANA, TRIPURA, WEST BENGAL) TO REVISED THEIR ACTION PLAN ADDRESSING THESE GAPS.	
3.	ANNEXURE- II A COPY OF LETTER DATED 14.10.2019 ISSUED BY CPCB TO 11 STATES /UTS (ARUNACHAL PRADESH, ASSAM, BIHAR, JAMMU AND KASHMIR, MANIPUR, PONDICHERRY, PUNJAB, RAJASTHAN, SIKKIM, UTTAR PRADESH, UTTRAKHAND) TO SUBMIT THEIR ACTION PLAN IN COMPLIANCE TO DIRECTIONS OF HON'BLE NGT.	
4.	ANNEXURE- III HON'BLE NGT ORDER DATED 11/09/2019.	


(DIVYA SINHA)

SCIENTIST -E
CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032

**PLACE: DELHI
DATED: 15.05.2020**

SUBJECT: STATUS REPORT ON ACTION PLAN ON UTILIZATION OF TREATED SEWAGE

REFERENCE: OA NO. 148 OF 2016 BEFORE NGT IN THE MATTER OF MAHESH CHANDRA SAXENA VS SOUTH DELHI MUNICIPAL CORPORATION & ORS.

1.0 BACKGROUND

Hon'ble National Green Tribunal vide its order dated 10.05.2019 in above said matter directed CPCB as follows:

"The CPCB may place on its website guidelines for preparing an appropriate plan within two weeks from today and also furnish its final report after analysis of gaps in the plans by 31.07.2019 by email at ngt.filing@gmail.com."

Hon'ble NGT in the above said matter vide order dated 11/09/2019 directed as follows:

"The States/UTs which have not yet furnished their action plans may do so on or before 30.11.2019, failing which defaulting States/UTs will be liable to pay compensation @ of Rs. 1 Lakh per month till action plans are filed. The States/UTs which have furnished the action plans may remove the deficiencies noticed above by 30.11.2019, failing which they will be liable to pay compensation @ of Rs. 1 Lakh per month." CPCB may furnish a consolidated report on or before 31.01.2020 by email at judicial-ngt@gov.in .

2.0 ACTION TAKEN REPORT

2.1 Report filed by CPCB with Hon'ble NGT

In compliance with Hon'ble NGT Order dated 10.05.2019, action plans received from 23 States /UTs (Andhra Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Tripura, Uttarakhand, West Bengal, Andaman & Nicobar, Chandigarh, Dadra & Nagar Haveli, Daman & Diu, Delhi, Lakshadweep). Accordingly. CPCB filed report with NGT on 31.07.2019.

2.2 Letters issued by CPCB to States/UTs

In compliance with Hon'ble NGT Order dated 11/09/2019, CPCB issued the following letters to States/UTs

- i. Gaps were observed in Action plan submitted by 22 out of 23 States /UTs in the report filed by CPCB with NGT on 31.07.2019. Accordingly, CPCB issued letter dated October 14, 2019 to these 22 States /UTs (Andhra Pradesh, Andaman and Nicobar, Chandigarh, Chhattisgarh, Dadar Nagar Haveli, Daman and Diu, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Tamil

Nadu, Telangana, Tripura, West Bengal) to revised their action plan addressing these gaps. Copy of letter is enclosed at **Annexure-I**.

- ii. 11 States /UTs (Arunachal Pradesh, Assam, Bihar, Jammu and Kashmir, Manipur, Pondicherry, Punjab, Rajasthan, Sikkim, Uttar Pradesh, Uttrakhand) had not submitted any action plan in compliance with Hon'ble NGT's Direction dated 10.5.2019. Letter dated October 14, 2019 issued to these States/UTs to submit their action plan in compliance to directions of Hon'ble NGT. Copy of letter is enclosed at **Annexure-II**.

2.3 Submission of Action plans by States/UT

In compliance to directions of Hon'ble NGT and follow-up made by CPCB, status of submission of action plans by States/UTs is as given below:

- i. In response to CPCB's letter dated October 14, 2019 (**Annexure I**), revised Action Plans are received from 12/22 States/UTs (Chhattisgarh, Daman and Diu, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Kerala, Meghalaya, Odisha, Tamil Nadu, Tripura, West Bengal).
- ii. In response to CPCB's letter dated October 14, 2019 (**Annexure II**), 06 / 11 States/UTs (Assam, Bihar, Jammu and Kashmir, Pondicherry, Rajasthan, Sikkim) have submitted action plan to CPCB.
- iii. 05 States/UTs (Arunachal Pradesh, Manipur, Punjab, Uttar Pradesh, Uttrakhand) have not submitted action plan till date.

3.0 GAP ANALYSIS

As per Hon'ble NGT Directions dated 10.5.2019, suggestive measures for action plan for use of treated sewage was uploaded on CPCB's website. The same was also sent to all States/UTs vide letter dated 16.07.2019. CPCB had directed all States / UTs to cover the following action points in the Action Plan to be prepared for use of treated sewage:

- i. Estimation of quantity of present and projected sewage generation,
- ii. Estimation of Present and planned treatment capacity
- iii. Identification of Bulk users (Irrigation, horticulture, Industries, PWD and Railways etc) and to quantify the usage
- iv. Estimation of quantity of treated sewage to be used by the bulk users
- v. Specification time lines to meet the target.

Accordingly, action plan submitted by 31 States / UTs were assessed based on its adequacy in addressing the above-mentioned points. The overview of the assessment is given in Table-1. Following are the major observations based on the assessment:

- i. 06 States/ UTs (Andhra Pradesh, Delhi, Puducherry, Haryana, Tamil Nadu, Madhya Pradesh) have addressed all the five action points as listed above in their action plan
- ii. 10 States/UTs have partially addressed the above- listed action points in their action plan. 09 States / UTs (Gujrat, Chattisgarh, Jharkhand, Goa, Daman & Diu, Dadar Nagar Havelli, Jammu and Kashmir, Maharashtra and Rajasthan) have identified bulk users. However, quantity of treated sewage to be used by these bulk-users as well as time-lines for meeting these targets have not been specified. Chandigarh has not estimated the presented / projected qty of Sewage generation and not specified timelines for meeting the target
- iii. 08 States / UTs (Assam, Bihar, Himachal Pradesh, Mizoram, Nagaland, Meghalaya, Orissa and West Bengal) have submitted very limited information in the action plan
- iv. Action plan received from 03 States (Kerala (Trivandrum), Karnataka (Bangalore), Telangana (Hyderabad)) are city specific. Action plan for treated sewage reuse in the state not provided.
- v. Apart from above, it has been informed 4 States / UTs that due to local terrain and technical issues and action plan could not be conceptualized., 02 UTs (Lakshadweep, Andaman and Nicobar Islands) do not have STPs and having only septic management. Fecal Sludge Treatment Plant has been planned in these UTs.. 02 States (Sikkim, Tripura) have high water table and therefore plan to discharge treated water to rivers.
- vi. 5 States/ UTs (Arunachal Pradesh, Manipur, Uttar Pradesh, Uttarakhand, Punjab) have not submitted any information

CPCB's observations on the action plan submitted by the individual states/UTs have been enumerated in Table 1

Additional observations on the action plan submitted by the States /UTs are as follows:

- i. Only 14 States/UTs (Andhra Pradesh, Daman & Diu, Delhi, Gujarat, Haryana, Himachal Pradesh, J&K, Madhya Pradesh, Maharashtra, Nagaland, Rajasthan, Tripura, Puducherry, A&N) have estimated present quantity of Sewage generated in their States/UTs
- ii. Only 3 States/UTs (Haryana, Himachal Pradesh, Jammu & Kashmir) have adequate capacity of Sewage treatment w.r.t to present quantity of sewage generated
- iii. Major bulk users identified include- Irrigation, horticulture., Rejuvenation of water bodies, Construction, Recreation, Railways, Vehicles and Coach washing, fire-fighting, recreation and industry
- iv. 13 States/UTs (Andhra Pradesh, Maharashtra, Chhattisgarh, Goa, Delhi, Rajasthan, Tamil Nadu, Puducherry, Odisha, Madhya Pradesh, Gujarat, Haryana, Jharkhand) plan to use treated sewage in industries which include Steel Plant, Thermal Power Plant, Refineries and Railways.

- v. Percentage of reuse of treated sewage planned maximum in Haryana (80 %) followed by Puducherry (55 %), Delhi (50 %), Chandigarh (35 %), Tamil Nadu (25%), Madhya Pradesh (20 %), Andhra Pradesh (5 %).
- vi. NCT of Delhi has set target to increase their re usage from 12.5 % to 60 %. In future, utilization of 341 MGD treated sewage are proposed for drinking purpose (197 MGD), Irrigation (112 MGD) and 10 MGD in rejuvenation of water bodies
- vii. Time-line specified by States/UTs for implementation of Action Plan varies between 2020 -2030

Table 1: Details of action plan for re-use of treated sewage

S. No	State	Estimate Present and Projected Sewage Generation and Treatment Capacity	Identification of Bulk Users and Quantification of Re-use	Time line	Gaps																										
1.	Andhra Pradesh	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>1829 MLD</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>448 MLD</td> </tr> <tr> <td>Projected Treatment Capacity</td> <td>1375MLD</td> </tr> </table>	Current Sewage Generation	1829 MLD	Sewage Treatment Capacity	448 MLD	Projected Treatment Capacity	1375MLD	<table border="1"> <tr> <th>Sector</th> <th>Quantity</th> </tr> <tr> <td>Golf Club</td> <td>0.2 MLD</td> </tr> <tr> <td>Port Trust</td> <td>2 MLD</td> </tr> <tr> <td>Industrial Re-Use</td> <td></td> </tr> <tr> <td>Srikalahasti Pipes Ltd</td> <td>2.5 MLD</td> </tr> <tr> <td>Vishakhapatnam Steel Plant</td> <td>45 MLD</td> </tr> <tr> <td>HPCL</td> <td>21 MLD</td> </tr> <tr> <td>Dr. N Tala Rao Thermal Power Plant (VTPS)</td> <td>20 MLD</td> </tr> <tr> <td>Gerdau Steel Plant</td> <td>3.5 MLD</td> </tr> <tr> <td>Total</td> <td>94.2 (5%)</td> </tr> </table>	Sector	Quantity	Golf Club	0.2 MLD	Port Trust	2 MLD	Industrial Re-Use		Srikalahasti Pipes Ltd	2.5 MLD	Vishakhapatnam Steel Plant	45 MLD	HPCL	21 MLD	Dr. N Tala Rao Thermal Power Plant (VTPS)	20 MLD	Gerdau Steel Plant	3.5 MLD	Total	94.2 (5%)	<ul style="list-style-type: none"> i. STP construction: June, 2023 ii. Re-use of Treated Sewage: June, 2023 	<ul style="list-style-type: none"> i. Projected quantity of sewage generation not estimated ii. Projected Sewage generation capacity can treat only present quantity of sewage generated iii. At present, no reuse of treated sewage being carried out iv. Only 5 % re-use of treated sewage has been proposed and more areas for utilization of treated sewage to be explored
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2.	Arunachal Pradesh	No action plan received																													
3.	Assam	03 STPs (61.8MLD);	No information provided	No information provided	<ul style="list-style-type: none"> i. No information on action plan for reuse of treated sewage 																										
4.	Bihar	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>No information</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>-</td> </tr> <tr> <td>Projected Treatment Capacity</td> <td>558 MLD</td> </tr> </table>	Current Sewage Generation	No information	Sewage Treatment Capacity	-	Projected Treatment Capacity	558 MLD	<table border="1"> <tr> <th>Sector</th> <th>Quantity</th> </tr> <tr> <td>Ponds</td> <td>-</td> </tr> <tr> <td>Green Belt</td> <td>-</td> </tr> <tr> <td>Irrigation</td> <td>-</td> </tr> </table>	Sector	Quantity	Ponds	-	Green Belt	-	Irrigation	-	<ul style="list-style-type: none"> No information provided 	<ul style="list-style-type: none"> i. Present and projected quantity of sewage generation not provided. ii. Existing treatment capacity not mentioned. iii. At present, no reuse of treated sewage being carried out iv. Bulk user identified; Industrial users not identified v. Quantity of treated sewage to be reused not specified. vi. Timelines not provided 												
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5.	Chhattisgarh	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>-</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>73.1 MLD</td> </tr> </table>	Current Sewage Generation	-	Sewage Treatment Capacity	73.1 MLD	<table border="1"> <tr> <th>Sector</th> <th>Quantity</th> </tr> <tr> <td>Agriculture / ULBs</td> <td>0.74 MLD</td> </tr> <tr> <td>Reuse in Aquatic Bodies</td> <td>0.22 MLD</td> </tr> </table>	Sector	Quantity	Agriculture / ULBs	0.74 MLD	Reuse in Aquatic Bodies	0.22 MLD	2023	<ul style="list-style-type: none"> i. Present and Projected Sewage Generation is not estimated. ii. Reuse of entire treated sewage planned. iii. At present, no reuse of treated sewage being carried out 																
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6.	Goa	<table border="1"> <tr> <td>Projected Treatment Capacity</td> <td>269.2 MLD</td> </tr> <tr> <td>Current Sewage Generation Capacity</td> <td>-</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>76 MLD</td> </tr> <tr> <td>Projected Treatment Capacity</td> <td>-</td> </tr> </table>	Projected Treatment Capacity	269.2 MLD	Current Sewage Generation Capacity	-	Sewage Treatment Capacity	76 MLD	Projected Treatment Capacity	-	<table border="1"> <tr> <td>Industry</td> <td>274 MLD</td> </tr> <tr> <td>Horticulture</td> <td>0.22 MLD</td> </tr> <tr> <td>Total</td> <td>275.18 MLD</td> </tr> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Coach cleaning</td> <td>-</td> </tr> <tr> <td>Platform washing</td> <td>-</td> </tr> <tr> <td>Building Construction,</td> <td>-</td> </tr> <tr> <td>Agriculture & farm forestry</td> <td>-</td> </tr> <tr> <td>Industrial</td> <td>2-3 MLD</td> </tr> <tr> <td>River (to maintain e-floe of Sal river)</td> <td>03 MLD</td> </tr> <tr> <td>Total</td> <td>-</td> </tr> <tr> <td>SECTOR</td> <td>QUANTITY</td> </tr> <tr> <td>Garden-</td> <td>0.2MLD</td> </tr> <tr> <td>Football</td> <td>0.1MLD</td> </tr> <tr> <td>Moat</td> <td>0.35MLD</td> </tr> <tr> <td>Agricultural-</td> <td>0.1MLD</td> </tr> <tr> <td>TOTAL</td> <td>0.75MLD</td> </tr> </table>	Industry	274 MLD	Horticulture	0.22 MLD	Total	275.18 MLD	Sector	Quantity	Coach cleaning	-	Platform washing	-	Building Construction,	-	Agriculture & farm forestry	-	Industrial	2-3 MLD	River (to maintain e-floe of Sal river)	03 MLD	Total	-	SECTOR	QUANTITY	Garden-	0.2MLD	Football	0.1MLD	Moat	0.35MLD	Agricultural-	0.1MLD	TOTAL	0.75MLD	2021	<p>i. Present and Projected Sewage Generation Quantity not provided</p> <p>ii. Projected Sewage treatment capacity not provided</p> <p>iii. Quantification of treated sewage by all bulk users not provided.</p> <p>iv. Proposed quantity of treated sewage to be reused is 6 MLD (8% of treatment capacity)</p> <p>v. At present, no reuse of treated sewage being carried out</p>
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Rejuvenation water bodies	of	10 MGD																																																																					
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Sector	Quantity																																																																						
Present Use																																																																							
Industry		55 MLD																																																																					
Horticulture		5MLD																																																																					
Total		60 MLD (1.55 %)																																																																					
Planned Use																																																																							
In Industries (under Tender stage)		180 MLD																																																																					
Industry (in future Planning)		1025 MLD																																																																					
Total		1205 MLD (21 %)																																																																					
Sector	Quantity																																																																						
Present Use																																																																							
Agriculture		150 MLD																																																																					
Horticulture		30 MLD																																																																					
Industry		07 MLD																																																																					
Construction		05 MLD																																																																					
Total		192 MLD (16 %)																																																																					
Future planning (By 2023)																																																																							
Agriculture		200 MLD																																																																					
10.	Haryana	<table border="1"> <tr> <td>Present Sewage Generation</td> <td>1198.20 MLD</td> </tr> <tr> <td>Present Treatment capacity</td> <td>1802.70 MLD</td> </tr> <tr> <td>Projected Sewage Generation 2035</td> <td>1755 MLD</td> </tr> <tr> <td>Projected Treatment Capacity 2035</td> <td>2100 MLD</td> </tr> </table>	Present Sewage Generation	1198.20 MLD	Present Treatment capacity	1802.70 MLD	Projected Sewage Generation 2035	1755 MLD	Projected Treatment Capacity 2035	2100 MLD	<table border="1"> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Present Use</td> <td></td> </tr> <tr> <td>Agriculture</td> <td>150 MLD</td> </tr> <tr> <td>Horticulture</td> <td>30 MLD</td> </tr> <tr> <td>Industry</td> <td>07 MLD</td> </tr> <tr> <td>Construction</td> <td>05 MLD</td> </tr> <tr> <td>Total</td> <td>192 MLD (16 %)</td> </tr> <tr> <td>Future planning (By 2023)</td> <td></td> </tr> <tr> <td>Agriculture</td> <td>200 MLD</td> </tr> </table>	Sector	Quantity	Present Use		Agriculture	150 MLD	Horticulture	30 MLD	Industry	07 MLD	Construction	05 MLD	Total	192 MLD (16 %)	Future planning (By 2023)		Agriculture	200 MLD	To reuse 50% of TWW by 2025. To reuse 80% of TWW by 2030.	<p>i. Present and Projected Sewage treatment capacity adequate w.r.t quantity of Sewage generated</p> <p>Presently, 16% of treated wastewater reused</p> <p>Plan to reuse 28% by 2023; 50% by 2025 and 80% by 2030</p>																																								
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S. No	State	Estimate Present and Projected Sewage Generation and Treatment Capacity	Identification of Bulk Users and Quantification of Re-use	Time line	Gaps																		
			<table border="1"> <tr> <td>Thermal Plant</td> <td>Power</td> <td>39 MLD</td> </tr> <tr> <td>Horticulture</td> <td></td> <td>30 MLD</td> </tr> <tr> <td>Industry</td> <td></td> <td>40 MLD</td> </tr> <tr> <td>Misc</td> <td></td> <td>30 MLD</td> </tr> <tr> <td>Construction and Washing</td> <td></td> <td></td> </tr> <tr> <td>Total</td> <td></td> <td>339 MLD (28%)</td> </tr> </table>	Thermal Plant	Power	39 MLD	Horticulture		30 MLD	Industry		40 MLD	Misc		30 MLD	Construction and Washing			Total		339 MLD (28%)		
Thermal Plant	Power	39 MLD																					
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Total		339 MLD (28%)																					
11.	Himachal Pradesh	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>47.33 MLD</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>100.03 MLD</td> </tr> <tr> <td>Projected Sewage Generation (up to 2030)</td> <td>100.03 MLD</td> </tr> </table>	Current Sewage Generation	47.33 MLD	Sewage Treatment Capacity	100.03 MLD	Projected Sewage Generation (up to 2030)	100.03 MLD	No action plan provided; Informed that the Govt. exploring is exploring possibilities for non-potable reuse of treated wastewater	No timeline provided	i. Sewage Treatment Capacity adequate w.r.t Current / Projected quantity of Sewage generated ii. No action plan provided												
Current Sewage Generation	47.33 MLD																						
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12.	Jammu And Kashmir	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>60.25 MLD</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>127.04 MLD</td> </tr> <tr> <td>Projected Treatment Capacity</td> <td>98.036 MLD</td> </tr> <tr> <td>Projected sewage generation (5 years)</td> <td>199.23 MLD</td> </tr> </table>	Current Sewage Generation	60.25 MLD	Sewage Treatment Capacity	127.04 MLD	Projected Treatment Capacity	98.036 MLD	Projected sewage generation (5 years)	199.23 MLD	<table border="1"> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Horticulture</td> <td>Not mentioned</td> </tr> <tr> <td>Irrigation</td> <td></td> </tr> <tr> <td>Total</td> <td>-</td> </tr> </table>	Sector	Quantity	Horticulture	Not mentioned	Irrigation		Total	-	-	i. Sewage Treatment Capacity adequate w.r.t Current / Projected quantity of Sewage generated ii. Only bulk users identified (Horticulture/ Irrigation) iii. Industrial bulk users not identified iv. Quantity of Sewage to be reused & Timeline not provided		
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13.	Jharkhand	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>Not Provided</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>-</td> </tr> <tr> <td>Projected Treatment Capacity</td> <td>88.5 MLD</td> </tr> </table>	Current Sewage Generation	Not Provided	Sewage Treatment Capacity	-	Projected Treatment Capacity	88.5 MLD	<table border="1"> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Future Plan</td> <td></td> </tr> <tr> <td>Industry</td> <td>-</td> </tr> <tr> <td>Agriculture</td> <td>-</td> </tr> <tr> <td>Environment</td> <td>-</td> </tr> <tr> <td>Recreational</td> <td></td> </tr> </table>	Sector	Quantity	Future Plan		Industry	-	Agriculture	-	Environment	-	Recreational		2021	i. Present and Projected quantity of sewage generation not estimated ii. At present, no Sewage treatment plant installed. iii. Only bulk users identified bulk users Quantity of Sewage to be reused not provided
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14.	Karnataka	-	-	-	i. Details of Sewage Treatment & Reuse provided only for Bengaluru.																		

S. No	State	Estimate Present and Projected Sewage Generation and Treatment Capacity	Identification of Bulk Users and Quantification of Re-use	Time line	Gaps																												
15.	Kerala	<table border="1"> <tr> <td>Current Sewage Generation (only for Trivandrum)</td> <td>140MLD</td> </tr> <tr> <td>Present Sewage Treatment Capacity (only for Trivandrum)</td> <td>107 MLD</td> </tr> <tr> <td>Projected Treatment Capacity (2051) (only for Trivandrum)</td> <td>153MLD</td> </tr> </table>	Current Sewage Generation (only for Trivandrum)	140MLD	Present Sewage Treatment Capacity (only for Trivandrum)	107 MLD	Projected Treatment Capacity (2051) (only for Trivandrum)	153MLD	<table border="1"> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Future Plan</td> <td></td> </tr> <tr> <td>Construction</td> <td>0.5 MLD</td> </tr> <tr> <td>Industry</td> <td>4.5 MLD</td> </tr> <tr> <td>Total</td> <td>5 MLD (3.5 %) of present sewage generated</td> </tr> </table>	Sector	Quantity	Future Plan		Construction	0.5 MLD	Industry	4.5 MLD	Total	5 MLD (3.5 %) of present sewage generated	2021	ii. Action plan for treated sewage reuse in the state not provided i. Details of Sewage Treatment & Reuse provided only for Trivandrum ii. Action plan for treated sewage reuse in the state not provided												
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16.	Madhya Pradesh	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>2170 MLD</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>433 MLD</td> </tr> <tr> <td>Projected Sewage Generation</td> <td>-</td> </tr> <tr> <td>Projected Treatment Capacity (Under Construction and Proposed)</td> <td>1157 MLD (UC- 1054 MLD) + Proposed -103 MLD)</td> </tr> </table>	Current Sewage Generation	2170 MLD	Sewage Treatment Capacity	433 MLD	Projected Sewage Generation	-	Projected Treatment Capacity (Under Construction and Proposed)	1157 MLD (UC- 1054 MLD) + Proposed -103 MLD)	<table border="1"> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Future Plan for existing STPs</td> <td></td> </tr> <tr> <td>Agriculture</td> <td>25.98 MLD</td> </tr> <tr> <td>Flushing</td> <td>17.3 MLD</td> </tr> <tr> <td>Landscaping</td> <td>30.31 MLD</td> </tr> <tr> <td>Fire-Fighting</td> <td>4.33 MLD</td> </tr> <tr> <td>Construction</td> <td>8.66 MLD</td> </tr> <tr> <td>Total</td> <td>86.66 MLD (4% of present sewage generated)</td> </tr> <tr> <td>Future Plan for planned STPs</td> <td></td> </tr> <tr> <td>Industry, Agriculture, Flushing, Landscaping, Fire-Fighting, Construction</td> <td>359.18 (16.5 % of present sewage generated)</td> </tr> </table>	Sector	Quantity	Future Plan for existing STPs		Agriculture	25.98 MLD	Flushing	17.3 MLD	Landscaping	30.31 MLD	Fire-Fighting	4.33 MLD	Construction	8.66 MLD	Total	86.66 MLD (4% of present sewage generated)	Future Plan for planned STPs		Industry, Agriculture, Flushing, Landscaping, Fire-Fighting, Construction	359.18 (16.5 % of present sewage generated)	Reuse from Existing STP - March, 2020; UC STPs –March-2021	i. Present and Projected Sewage-generation capacity not adequate to treat present quantity of sewage generated ii. At present, no reuse of treated sewage being carried out iii. Only 20 % re-use of treated sewage planned
Current Sewage Generation	2170 MLD																																
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17.	Maharashtra	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>7741.53 MLD</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>4006.24 MLD</td> </tr> </table>	Current Sewage Generation	7741.53 MLD	Sewage Treatment Capacity	4006.24 MLD	<table border="1"> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Future plan</td> <td></td> </tr> <tr> <td>Industrial Use</td> <td>-</td> </tr> <tr> <td>Thermal Power Plant</td> <td>-</td> </tr> </table>	Sector	Quantity	Future plan		Industrial Use	-	Thermal Power Plant	-	No specific timelines	i. Present sewage treatment capacity not adequate to treat present quantity of sewage generated																
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		<table border="1"> <tr> <td>Projected Treatment Capacity</td> <td>3875 MLD</td> </tr> </table>	Projected Treatment Capacity	3875 MLD	<table border="1"> <tr> <td>Dual Flushing</td> <td>-</td> </tr> <tr> <td>Agriculture</td> <td>-</td> </tr> <tr> <td>Urban Re-use</td> <td></td> </tr> <tr> <td>Wetland River flow augument</td> <td>-</td> </tr> </table>	Dual Flushing	-	Agriculture	-	Urban Re-use		Wetland River flow augument	-		<ul style="list-style-type: none"> ii. Projected Sewage generation capacity can treat only present quantity of sewage generated iii. Projected quantity of sewage generation not estimated iv. At present, no reuse of treated sewage being carried out v. Only bulk-users identified; vi. Quantity of treated sewage reuse by bulk users not provided vii. No specific timelines provided 										
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Agriculture	-																								
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Wetland River flow augument	-																								
18.	Manipur	Action plan not submitted																							
19.	Meghalaya	Due to hilly terrain and topographical issue, there is no sewerage system and only septage management practices followed. No action plan submitted																							
20.	Mizoram	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>80 MLD</td> </tr> <tr> <td>Planned Sewage Treatment Capacity</td> <td>10 MLD</td> </tr> </table>	Current Sewage Generation	80 MLD	Planned Sewage Treatment Capacity	10 MLD	No information		<ul style="list-style-type: none"> i. At present, no Sewage treatment plant installed. ii. 10 MLD STP is proposed. iii. Details of action plan for reuse of treated sewage reuse not provided 																
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21.	Nagaland	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>12MLD</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>-</td> </tr> <tr> <td>Projected Treatment Capacity</td> <td>-</td> </tr> </table>	Current Sewage Generation	12MLD	Sewage Treatment Capacity	-	Projected Treatment Capacity	-	Irrigation	June, 2021	<ul style="list-style-type: none"> i. At present, no Sewage treatment plant installed; STPs planned to be constructed ii. Projected quantity of sewage generation not estimated iii. Proposed for re-use in irrigation by June, 2021. iv. Qty of treated sewage to be reused in irrigation not provided. v. No industrial user identified 														
Current Sewage Generation	12MLD																								
Sewage Treatment Capacity	-																								
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22.	Orissa	<table border="1"> <tr> <td>Current Sewage Generation</td> <td>-</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>86 MLD</td> </tr> <tr> <td>Projected Treatment Capacity</td> <td>279.5 MLD</td> </tr> </table>	Current Sewage Generation	-	Sewage Treatment Capacity	86 MLD	Projected Treatment Capacity	279.5 MLD	<table border="1"> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Future Plan</td> <td></td> </tr> <tr> <td>Railway</td> <td>-</td> </tr> <tr> <td>Agriculture</td> <td>-</td> </tr> <tr> <td>Water Body</td> <td>-</td> </tr> <tr> <td>Institution</td> <td>-</td> </tr> <tr> <td>Recreational</td> <td>-</td> </tr> </table>	Sector	Quantity	Future Plan		Railway	-	Agriculture	-	Water Body	-	Institution	-	Recreational	-	No Timeline	<ul style="list-style-type: none"> i. Present and Projected quantity of sewage generation not estimated ii. At present, no use of treated sewage being carried out iii. Only bulk users identified iv. Quantification of treated sewage by bulk users not provided v. No specific timelines provided
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			Thermal Plant - Power -																						
23.	Punjab	No action plan submitted																							
24.	Rajasthan	<table border="1"> <tr> <td>Present Sewage Generation</td> <td>2000 MLD</td> </tr> <tr> <td>Present Sewage Treatment Capacity</td> <td>742 MLD</td> </tr> <tr> <td>Projected Treatment Capacity</td> <td>-</td> </tr> </table>	Present Sewage Generation	2000 MLD	Present Sewage Treatment Capacity	742 MLD	Projected Treatment Capacity	-	<table border="1"> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Railway</td> <td>-</td> </tr> <tr> <td>Agriculture</td> <td>-</td> </tr> <tr> <td>Water Body</td> <td>-</td> </tr> <tr> <td>Institution</td> <td>-</td> </tr> <tr> <td>Recreational</td> <td>-</td> </tr> <tr> <td>Thermal Plant</td> <td>Power -</td> </tr> </table>	Sector	Quantity	Railway	-	Agriculture	-	Water Body	-	Institution	-	Recreational	-	Thermal Plant	Power -	25 % treated water of existing STP having effluent quality of BOD of less than 10 mg/l (with disinfection) shall be used by March, 2022 50 % by March, 2024; Above 50 % March, 2026	i. Projected quantity of sewage generation/treatment capacity not estimated ii. At present, no use of treated sewage being carried out iii. Only bulk users identified iv. Quantity of treated sewage by bulk users not provided
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25.	Sikkim	<table border="1"> <tr> <td>Sewage Generation</td> <td>-</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>20.12 MLD</td> </tr> <tr> <td>Projected Sewage Treatment</td> <td>24.17 MLD</td> </tr> <tr> <td>Projected Sewage Generation (2021)</td> <td>42.55 MLD</td> </tr> </table>	Sewage Generation	-	Sewage Treatment Capacity	20.12 MLD	Projected Sewage Treatment	24.17 MLD	Projected Sewage Generation (2021)	42.55 MLD	No bulk users identified	No Time line	i. Present quantity of sewage generation not estimated ii. No reuse of treated sewage being carried out/planned iii. It has been informed that there is adequate availability of surface / ground water and reuse of treated effluent not required iv. It is proposed to discharge treated sewage in River after treatment.												
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26.	Tamil Nadu	<table border="1"> <tr> <td>Present Sewage Generation</td> <td>3203.45 MLD</td> </tr> <tr> <td>Present Sewage Treatment capacity</td> <td>1484.42MLD</td> </tr> <tr> <td>Projected Sewage Treatment</td> <td>1094.41 MLD</td> </tr> </table>	Present Sewage Generation	3203.45 MLD	Present Sewage Treatment capacity	1484.42MLD	Projected Sewage Treatment	1094.41 MLD	<table border="1"> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Present Industries</td> <td>170 MLD</td> </tr> <tr> <td>Lake Recharge</td> <td>20 MLD</td> </tr> <tr> <td>Agriculture</td> <td>21.5 MLD</td> </tr> <tr> <td>Public Park</td> <td>0.3 MLD</td> </tr> <tr> <td>Total</td> <td>211.8MLD (6.6 % of</td> </tr> </table>	Sector	Quantity	Present Industries	170 MLD	Lake Recharge	20 MLD	Agriculture	21.5 MLD	Public Park	0.3 MLD	Total	211.8MLD (6.6 % of	2023	i. Projected quantity of sewage generation not estimated ii. Present Sewage treatment qty and Projected Sewage quantity not adequate to treat present quantity of sewage generated iii. At present, 6.6 % treated sewage is reused iv. In future, distribution pipeline for treated sewage planned to increase its use to enhance		
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28.	Tripura	<table border="1"> <tr> <td>Present Sewage Generation</td> <td>48.6 MLD</td> </tr> <tr> <td>Present sewage Treatment capacity</td> <td>08 MLD</td> </tr> <tr> <td>Projected Sewage Treatment</td> <td>72.9 MLD</td> </tr> </table>	Present Sewage Generation	48.6 MLD	Present sewage Treatment capacity	08 MLD	Projected Sewage Treatment	72.9 MLD	<table border="1"> <tr> <td>Sector</td> <td>Quantity</td> </tr> <tr> <td>Present</td> <td></td> </tr> <tr> <td>Road Watering</td> <td>-</td> </tr> <tr> <td>Agriculture</td> <td></td> </tr> <tr> <td>Future plan</td> <td></td> </tr> <tr> <td>Horticulture</td> <td>-</td> </tr> <tr> <td>Agriculture</td> <td>-</td> </tr> </table>	Sector	Quantity	Present		Road Watering	-	Agriculture		Future plan		Horticulture	-	Agriculture	-	March, 2022	<p>i. Present sewage treatment capacity not adequate to treat present qty of sewage generated</p> <p>ii. Projected qty of sewage to be generated to estimated</p> <p>iii. Bulk users identified</p> <p>iv. Quantity of treated sewage use by bulk users not provided</p> <p>v. It has been informed that there is rich availability of surface / ground water and reuse of treated effluent not required</p>									
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29.	Uttarakhand	No information received																																
30.	Uttar Pradesh	No information received																																
31.	West Bengal	No specific information provided			<p>i. Details provided only for Kolkata Metropolitan Area and Non Ganga ULBs</p> <p>ii. Action plan for treated sewage reuse in the state not provided.</p>																													

S. No	State	Estimate Present and Projected Sewage Generation and Treatment Capacity	Identification of Bulk Users and Quantification of Re-use	Time line	Gaps																
32.	Andaman And Nicobar Island	<table border="1"> <tr> <td>Sewage Generation</td> <td>26 MLD</td> </tr> <tr> <td>Sewage Treatment Capacity</td> <td>570 KLD (by Hotels only)</td> </tr> <tr> <td>Projected Sewage Treatment</td> <td>-</td> </tr> </table>	Sewage Generation	26 MLD	Sewage Treatment Capacity	570 KLD (by Hotels only)	Projected Sewage Treatment	-	No reuse plan	-	<ul style="list-style-type: none"> i. Presently, sewage being treated by individual generators in septic tank and no common sewage treatment facility provided ii. Fecal sludge treatment plant of 42 KLD is under process iii. Policy framed for use for treated sewage from hotels in gardening. 										
Sewage Generation	26 MLD																				
Sewage Treatment Capacity	570 KLD (by Hotels only)																				
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33.	Chandigarh	<table border="1"> <tr> <td>Sewage Generation</td> <td>-</td> </tr> <tr> <td>Present Sewage Treatment capacity</td> <td>55.15MGD</td> </tr> <tr> <td>Projected Sewage Treatment</td> <td>56.34 MGD</td> </tr> </table>	Sewage Generation	-	Present Sewage Treatment capacity	55.15MGD	Projected Sewage Treatment	56.34 MGD	<table border="1"> <thead> <tr> <th>Sector</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Present</td> <td>6-9 MGD (10-16 % of present sewage treatment capacity)</td> </tr> <tr> <td>Future plan</td> <td>20 MGD</td> </tr> <tr> <td>In Horticulture after upgradation</td> <td></td> </tr> </tbody> </table>	Sector	Quantity	Present	6-9 MGD (10-16 % of present sewage treatment capacity)	Future plan	20 MGD	In Horticulture after upgradation		No timeline	<ul style="list-style-type: none"> i. Quantity of present and projected sewage quantity not estimated ii. 10-16 % of treated wastewater is reuse and focused only on irrigation and horticulture, ; use in industry not included iii. Timeline not specified 		
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36.	Puducherry	<table border="1"> <tr> <td>Present Sewage generation</td> <td>58 MLD</td> </tr> <tr> <td>Present Sewage Treatment Capacity</td> <td>56 MLD</td> </tr> <tr> <td>Projected Sewage Treatment</td> <td>-</td> </tr> </table>	Present Sewage generation	58 MLD	Present Sewage Treatment Capacity	56 MLD	Projected Sewage Treatment	-	<table border="1"> <thead> <tr> <th>Sector</th> <th>Quantity (in MLD)</th> </tr> </thead> <tbody> <tr> <td>Present</td> <td></td> </tr> <tr> <td>Industry</td> <td>12.8 MLD (2 %)</td> </tr> <tr> <td>Construction</td> <td>0.015 MLD</td> </tr> <tr> <td>Boating</td> <td>2.5 MLD</td> </tr> </tbody> </table>	Sector	Quantity (in MLD)	Present		Industry	12.8 MLD (2 %)	Construction	0.015 MLD	Boating	2.5 MLD	2020	<ul style="list-style-type: none"> i. Present Sewage treatment capacity is 96.5% of Sewage generated ii. Projected quantity of Sewage generated and planned treatment capacity not provided iii. Presently, 26% of Present qty of Sewage generated used ; planned to increase it to 55%
Present Sewage generation	58 MLD																				
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S. No	State	Estimate Present and Projected Sewage Generation and Treatment Capacity	Identification of Bulk Users and Quantification of Re-use	Time line	Gaps								
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4.0 RECOMMENDATIONS

- (i) Environment Compensation of Rs 1 Lac / month from 1st December, 2019 onwards till date may be levied on the following states/UTs
 - a) **Five States/UTs (Arunachal Pradesh, Manipur, Uttar Pradesh, Uttarakhand, Punjab)** which have not submitted any information
 - b) **Eight States / UTs (Assam, Bihar, Himachal Pradesh, Mizoram, Nagaland, Meghalaya, Orissa and West Bengal)** have submitted very limited information in the action plan
 - c) **Three States (Kerala (Trivandrum), Karnataka (Bangalore), Telangana (Hyderabad))** which have submitted only city specific action plan. Action plan for treated sewage reuse in the state not provided.
- (ii) 4 States / UTs(Lakshadweep, Andaman & Nicobar, Sikkim & Tripura having cited local terrain and technical issues for not being able to plan use of treated sewage in their States/UTs. The same be considered by Hon'ble NGT
- (iii) All States/UTs may be directed to address the Gaps enumerated against individual States/ UTs in Table 1
- (iv) Concerned States/UTs be directed to estimate the quantity of sewage generated in their respective State/UTs and provide adequate sewage treatment capacity , which is a primary requirement for preparation of action plan for treated sewage
- (v) States / UTs be directed to identify more bulk users/ diversify on industrial usage as well as emphasize on increasing percentage utilization of treated sewage based on experience of other States/UTs
- (vi) States/UTs be directed to implement action plan for utilization of treated sewage latest by 2023

File No: A-14011/1/2019-Mon

7694-7715

Dated: 07/10/2019

14-

To,

States/UTs (list enclosed)

Subject: In the matter O.A no 148/2016 (M.A No 1686/2017) titled Mahesh Chandra Saxena Vs SDMC &Ors

Reference: 1-Directions of Hon'ble NGT vide orders dated 27/11/2018, 10/05/2019, and 11/09/2019 in above subject matter.

2-Our D.O Letter No A14011/1/2019-UPC-I/15434-469 dated 16/01/2019

3-Letter No..... dated

Sir,

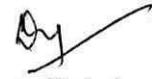
With reference to above, this is to inform that CPCB has received action plan on utilization of treated waste water and same was examined. Comments on action plan are enclosed for your kind reference please. Hon'ble NGT vide order dated 11/09/2019 further directed as follows (copy enclosed):

"The States/UTs which have not yet furnished their action plans may do so on or before 30.11.2019, failing which defaulting States/UTs will be liable to pay compensation @ of Rs. 1 Lakh per month till action plans are filed. The States/UTs which have furnished the action plans may remove the deficiencies noticed above by 30.11.2019, failing which they will be liable to pay compensation @ of Rs. 1 Lakh per month."

It is, therefore, requested that comments on action plan may consider and to submit revised action plan by 30/11/2019 so that same may submit to Hon'ble NGT before 30/12/2019.

Enclosure: As above

Yours faithfully



[Divya Sinha]
DH-UPC-I

Copy to:

1. Chief Secretaries and Member Secretaries of States/UTs/ (List enclosed): for kind information and follow-up please

3277/UPC-I
11/10/2019

d/c

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक.....

15/10/19

[Divya Sinha]

**LIST OF
STATES / UNION TERRITORIES**

S. No.	State	Name & Address of Chief Secretary / Administrator
1.	Andhra Pradesh	<p style="text-align: center;">Shri K. Kanna Babu, I.A.S Director of Municipal Administration Guntur, Andhra Pradesh -500 022</p> <p>CC: 1. CS Andhra Pradesh 1. MS, APSPCB</p>
2.	Chhattisgarh	<p style="text-align: center;">The Director, Urban Administration and Development Indrāvati Bhawan, Atal Nagar Chhattisgarh</p> <p>CC: 1. CS, CHATTISGARH 2. MS, Chattisgard Environment Conservation Board</p>
3.	Goa	<p style="text-align: center;">The Member Secretary Goa Pollution Control Board Near Pilerne Industrial Estate, Opp Saligao Seminary, Saligao, Bardez, Goa-403511</p> <p>CC: 1. CS, GOA</p>
4.	Gujarat	<p style="text-align: center;">The Member Secretary Gujarat Water Supply and Sewerage Board Jalseva Bhavan Sector 10-A, Chh-Road Opp Air force Hq, Gandhinagar- 382010</p> <p>CC: 1-CS, GUJARAT</p>
5.	Himachal Pradesh	<p style="text-align: center;">The Member Secretary H.P State Pollution Control Board Him Parivesh Bhavan, Phase-III, Below BCS, New Shimla-09, H.P</p> <p>CC: 1-CS, H.P</p>
6.	Jharkhand	<p style="text-align: center;">Shri Ajoy Kumar Singh, I.A.S (Secretary to Govt.) Urban Development and Housing Department Room no-403, 4th floor, project Bhawan, Dhurwa, Ranchi-834004 Jharkhand</p> <p>CC: 1-CS, JHARKHAND 2-MS, JSPCB</p>
7.	Karnataka	<p style="text-align: center;">The Additional Chief Secretary to Govt. Urban Development Department Vikasa Soudha, Bengaluru-560001, Karnataka</p> <p>CC: 1-CS, KARNATAKA 2-MS, KSPCB</p>

S. No.	State	Name & Address of Chief Secretary / Administrator
8.	Kerala	The Chief Engineer Kerala Water Authority (Southern Region)Vellayambalam, Thiruvananthapuram 695033 CC:1-CS,KERELA 2-MS,KSPCB
9.	Madhya Pradesh	Sh. Sanjay Dube, IAS, Chief Secretary, Urban Development and Housing Department, Vallabh Bhavan-II, Bhopal-462004. CC: 1 -MS,MPPCB
10.	Maharashtra	The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Road No. 8, Opp. PVR Theatre, Sion Cir, Mumbai, Maharashtra 400022 CC:1-CS,MAHARASHTRA
11.	Meghalaya	The Member Secretary, Meghalaya State Pollution Control Board, ARDEN, Lumpyngngad, Shillong – 793 014, Meghalaya CC:1-CS,MEGHALAYA
12.	Mizoram	Mr. Daniel Lalrempuia, The Program Director, SIPMIU (NERCCDIP), Urban Resource Centre, opp. Dte.of ACE, New Secretariat Complex, Aizawl, Mizoram-796001 CC:1-CS,MIZORAM 2-MS,MSPCB
13.	Orissa	Project Director (TC) Orissa Water Supply and Sewerage Board, Satyanagar, Bhubaneswar-751007 CC:1-CS,ORISSA 2-MS, OSPCB
14.	Tamil Nadu	The Chairman, Tamil Nadu Pollution Control Board, No.76, Mount Salai, Guindy, Chennai-600032, Tamil Nadu CC:1-CS,TAMIL NADU 2-MS,TNPCB
15.	Telangana	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad-500018 CC:1-CS,TELANGANA

S. No.	State	Name & Address of Chief Secretary / Administrator
16.	Tripura	Dr. Milind Ramteke, IAS Director Urban Development Department, Agartala - Govt. of Tripura 799006 CC:1-CS,TRIPURA 2-MS,TSPCB
17.	West Bengal	The Commissioner, Department of Environment, Pranisampad Bhawan, 5th Floor, Block-LB-2, Sector-III, Salt Lake, Kolkata- 700106 CC:1-CS,WEST BENGAL 2-MS,WBPCB
18.	Andaman & Nicobar	The Deputy Secretary Andaman and Nicobar Administration Secretariat 744101 CC:1-CS,A&N 2-MS,A&N PCC
19.	Chandigarh	The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhavan Madhya Marg, Sector 19-B, Chandigarh-160019 CC:1-CS,CHANDIGARD
20.	Daman & Diu and Dadra & Nagar Haveli	The Member secretary Pollution control committee DD&DNH, Daman- 396220 CC:1-CS,DAMAN & DIU
21.	Nagaland	The Additional Secretary Govt. of Nagaland, Public health engineering department, Kohima, Nagaland-797112 CC:1-CS,NAGALAND 2-MS, NPCB
22.	Lakshadweep	The Member secretary Lakshadweep pollution control committee Department of Science & Technology Kavaratti Island -682555 CC:1-Administrator ,LAKSHADWEEP

REMINDER

File No: A-14011/1/2019-Mon 7883-7693

Dated: 07/10/2019

To,

The Chief Secretaries
State /UTs (List enclosed)

Subject: In the matter O.A no 148/2016 (M.A No 1686/2017) titled Mahesh Chandra Saxena Vs SDMC &Ors

Reference:

1-Directions of Hon'ble NGT vide orders dated 27/11/2018, 10/05/2019, and 11/09/2019 in above subject matter.

2-Our D.O Letter No A14011/1/2019-UPC-I/15434-469 dated 16/01/2019

Sir,

Your kind attention is invited to the CPCB DO letter no. A14011/1/2019-UPC-I/15434-469 dated 16/01/2019 enclosing directions of Hon'ble NGT in the above said subject, wherein it is requested to formulate action plan for utilization of treated sewage. The said action Plan pertaining to states/UTs..... is still awaited.Hon'ble NGT vide order dated 11/09/2019 further directed as follows:

"The States/UTs which have not yet furnished their action plans may do so on or before 30.11.2019, failing which defaulting States/UTs will be liable to pay compensation @ of Rs. 1 Lakh per month till action plans are filed. The States/UTs which have furnished the action plans may remove the deficiencies noticed above by 30.11.2019, failing which they will be liable to pay compensation @ of Rs. 1 Lakh per month."

It is, therefore, requested to submit revised action plan by 30/11/2019 so that same may submit to Hon'ble NGT before 30/12/2019.

Enclosure: As above

Yours faithfully


[Divya Sinha]
DH-UPC-I

Copy to

1. All Member Secretary of States/UTs: for kind information and follow-up please


[Divya Sinha]

o/c
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक.....
15/10/19.

**LIST OF CHIEF SECRETARIES / ADMINISTRATORS
OF ALL STATES / UNION TERRITORIES**

S. No.	State	Name & Address of Chief Secretary / Administrator
1.	Assam	The Chief Secretary Assam Sachivalaya Complex, Dispur, Guwahati-781006 CC: 1-MS, PCB ASSAM
2.	Arunachal Pradesh	The Chief Secretary Banquet Hall, Nitivihar Arunachal Pradesh CC-MS,APPCB
3.	Bihar	The Chief Secretary Bihar Secretariat, Patna, Bihar CC-MS,BPSC
4.	Jammu & Kashmir	The Chief Secretary of Jammu and Kashmir Jammu Office: Room No. 2/7, Civil Secretariat, Jammu – 180 001 / Srinagar Office: Civil Secretariat, Srinagar – 190 001 CC-MS,JKPSC
5.	Manipur	The Chief Secretary New Secretariat, Manipur-795001 CC- MS,MPSB
6.	Punjab	The Chief Secretary, Punjab Room No. 28, 6th Floor, Punjab Civil Secretariat, Chandigarh-160001 CC-MS,PPCC
7.	Rajasthan	The Chief Secretary, Government of Rajasthan, Jaipur Secretariat, Jaipur, Rajasthan – 302 005 CC- MS,RPCB
8.	Sikkim	The Chief Secretary Government of Sikkim, New Secretariat, Gangtok- 737101 CC-MS, SPCB
9.	Uttar Pradesh	The Chief Secretary Secretariat, Lucknow-226001 Uttar Pradesh CC- MS,UPPCB
10.	Uttarakhand	The Chief Secretary of Uttarakhand Secretariat, Dehradun, Uttarakhand CC-MS,UPSC
11.	Puducherry	The Chief Secretary Chief Secretariat, Pondicherry CC- MS,PPCC

Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 148/2016
(M.A. No. 686/2017)

Mahesh Chandra Saxena

Applicant(s)

Versus

South Delhi Municipal Corporation & Ors.

Respondent(s)

Date of hearing: 27.08.2019

Date of uploading of order: 11.09.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

ORDER

1. Utilization of treated waste water from Sewage Treatment Plants (STPs) is the issue for consideration. In absence of a proper and elaborate plan, fresh water is being used for purposes for which treated water could alternatively be used. Delhi is an urbanized city state having a population of about 20 millions which is expected to increase to 23 million by the year 2021. Present total water requirement for domestic purposes for population of 20 million @ 60 GPCD works out to 1200 MGD. Present average potable water production by Delhi Jal Board is about 936 MGD and includes about 80-85 MGD of ground water. Thus, there is a gap of 204 MGD. Only 81.3 households have piped water supply. Reuse of water both in domestic and industrial sectors is essential. Around 150 billion liters

of sewage water is produced in India annually. 70% of Singapore drinks treated sewage water.¹ There appears to be no satisfactory plan with any of the States/Union Territories (UTs) in the country. This Tribunal monitored the matter with reference to the NCT of Delhi for more than two years and passed several orders.

2. Finally, on 27.11.2018, the Tribunal considered the report of the Delhi Jal Board (DJB) dated 16.11.2018 to the effect that 460 MGD waste water was being treated but reuse of such water was not being ensured.
3. As per CPCB's report 2016², it has been estimated that 61,948 million liters per day (mld) sewage is generated from the urban areas of which treatment capacity of 23,277 mld is currently existent in India. Thereby the deficit in capacity of waste treatment is of 62%. There is no data available with regard to generation of sewage in the rural areas. To remedy this situation orders have been passed by the Hon'ble Supreme Court³ as well as this Tribunal⁴ directing 100% treatment of the sewage and industrial effluents by installing requisite ETPs/CETPs/STPs. Proper utilization of treated water has implications not only to save potable water but also to prevent illegal extraction of groundwater and conservation of water bodies. Timelines have been laid down for ensuring treatment of sewage and effluents for preventing pollution of river Ganga⁵ as well as other

¹ Second interim report dated 31.07.2019 of Monitoring Committee constituted under O.A. No. 496/2016.

²http://www.sulabhervis.nic.in/Database/STST_wastewater_2090.aspx July 16, updated on December 6, 2016

³ Paryavaran Suraksha Samiti Vs. Union of India, (2017) 5 SCC 326

⁴ Paryavaran Suraksha Samiti Vs. Union of India, O.A No. 593/2017 order dated 28.08.2019

⁵ O.A No. 200/2014

polluted river stretches which will result in more treated water being available.

4. Having regard to the necessity to ensure utilization of treated waste water to reduce pressure on the ground water resources throughout the country, the Tribunal directed all the States/UTs in India to prepare and furnish their action plans within three months to the Central Pollution Control Board (CPCB) so that CPCB could review the same and issue further directions.
5. Report dated 01.05.2019 furnished by the CPCB was considered by this Tribunal on 10.05.2019 and it was noted that some of the States did not furnish their action plans and the action plans furnished by some of the States needed improvements. The Tribunal directed that the States/UTs which had not yet furnished their action plans may do it by 30.06.2019 and such action plans may have monitoring mechanism for coordination with the local bodies which will be the responsibility of the Chief Secretaries of the States/UTs.
6. The Tribunal observed:

"7. It is well known that absence of plan for reuse of treated water affects recharge of ground water and also results in fresh water being used for purposes for which treated water can alternatively be used. Proper plans for reuse of waste water can add to availability of potable water which is many times denied this basic need or has to travel long distances to fetch clean water. This being a substantial question of environment, direction is issued to the States/UTs which have not yet submitted their action plans to do so latest by 30.06.2019, failing which the Tribunal may have to consider coercive measures, including compensation for loss to the environment. The plans may include a monitoring mechanism in the States for coordination with the local bodies. This will be the responsibility of the Chief Secretaries of all the States/UTs.

8 The issue is also connected with the rejuvenation of 351 river stretches. The States/UTs may include this subject in the deliberations with the Central Monitoring Committee constituted in terms of orders dated 08.04.2019 in O.A. No. 673/2018, News item published in The Hindu authored by Shri Jacob Koshy titled More river stretches are now critically polluted CPCB and order dated 24.04.2019 in O.A.606/2018, Compliance of Municipal Solid Waste Management Rules, 2016. The Chief Secretaries may also include this subject in their reports to this Tribunal in pursuance of orders passed in O.A. No. 606/2018 on 16.01.2019 and further orders in their presence.

9. The CPCB may place on its website guidelines for preparing an appropriate plan within two weeks from today and also furnish its final report after analysis of gaps in the plans by 31.07.2019 by e-mail at ngt.filing@gmail.com."

7. In respect of Delhi, this Tribunal noted the stand of the DJB that Municipal Corporations and the DDA may lift the treated water by tankers till the pipelines are laid for which time bound plans have been prepared and included in the action plan submitted to the CPCB. On this aspect, it was directed:

"10.
We understand that about 103 MGD of treated water is not being effectively used by DJB out of the total 459 MGD. This is a colossal waste of our precious natural resources and cannot be permitted. This in our view needs to be expeditiously sorted out by Chief Secretary Delhi, Municipal Corporations and DDA by way of intersectoral coordination. We also direct that laying of pipelines be expedited in a time bound manner and revised plan to this regard be submitted which is duly vetted and ratified by CPCB."

8. As per the Monitoring Committee on Yamuna, a flat recovery rate towards collection and treatment of sewage can be an option towards viable sewage management.

"A strong direction is needed to be given in order to make everyone pay a flat rate for sewage collection and treatment whether using below or upto 20 KL, as those using more than 20 KL in any case are paying for sewage treatment. The DJB charges Rs. 11.93 per KL for the sewage it treats on behalf of NDMC and the Cantonment Board. A specialized institution like the National Institute of Financial Policy & Planning or the C&AG may be directed to examine the costs involved and revenue generated as

it is leading to mindless pollution of the environment and depletion of ground water”.

9. Accordingly, further report has been furnished by the CPCB on 31.07.2019 to the effect that guidelines have been prepared for utilization of treated sewage from the STPs and uploaded on the website of CPCB on 24.04.2019. 23 States/UTs have furnished their action plans but 13 States/UTs have yet to submit. The action plans of 23 States/UTs needed further improvements. 'Major observations and shortcomings' are mentioned as follows:

- “1. Action plan received from State of Andhra Pradesh, Madhya Pradesh and NCT of Delhi has mentioned schemes for utilization of treated sewage in different sectors like horticulture, Metro washing, Power Plants, Construction activity, rejuvenation of water bodies (Pond/lakes), industrial sectors. Action plan also include firmed timelines for implementation of various schemes.*
- 2. Action plan of Delhi covers all aspects as per suggested action plan. However, wastewater demand from bulk users like DDA, PWD, CPWD, DMCs, DMRC are comparative on lower side and same need to be enhanced. Chief Secretary may take up said matter with bulk users to increase the utilization of treated sewage. Option of restricted uses of bore wells by said stakeholders may explore to compel more demand of treated sewage.*
- 3. Public Health Engineering Department, Manipur mentioned that they do not have any specific policy of utilization of treated wastewater from STPs.*
- 4. Union Territory of Lakshadweep has mentioned that no STPs was installed in their territory and no action plan was provided.*
- 5. Department of Urban Development and Municipal Affairs vide letter dated 29.04.2019 requested for extension of 02 months (June, 2019) for submission of action plan. However, no action plan has been received till date.*
- 6. State of Gujrat has only submitted action plan related to Surat city which indicate use of treated sewage for industrial purpose.*
- 7. Only three states have adequate capacity for sewage treatment - Himachal Pradesh and Chandigarh.*
- 8. Utilization of treatment in industrial sector has been indicated by few states (Andhra Pradesh-Steel, Thermal Power Plant and Oil Refinery), Chhattisgarh & Odisha (Thermal Power Plant). Surat and Daman have indicated reuse of treated waste water in industrial clusters.*

9. *In most of the remaining states/UTs, Utilization of treated sewage has been indicated in activities like Horticulture and Irrigation. Other potential users of treated sewage like Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture and Bus Depots have not been explored*
10. *Projection of future Sewage Generation and Treatment Capacity has not been done and same has not been taken into consideration in the utilization plan.*
11. *Timelines for implementation of proposed schemes have not been indicated."*

Some of the salient features of the guidelines which highlight suggestive actions for formulation of action plan for usage of treated waste water from sewage treatment plants are as follows:

1. *Estimate Present and Projected Sewage Generation and Treatment Capacity.*
2. *Identify bulk users of Water: Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture, Bus Depots and PWD.*
3. *Quantify their potential Water Demand.*
4. *Development of Dead Water Aquatic Sources (Lake, Pond etc).*
5. *Time line for establishing such infrastructure (Treatment, Conveyance and Utilization of Treated Sewage).*
6. *To promote use of treated waste water for various usage.*
7. *To promote supply of treated sewage to industrial clusters*
8. *Industrial clusters can set up treatment facility to meet their raw water requirement instead of drawing groundwater.*
9. *Maximizing re-use of treated waste- water will minimize groundwater abstraction."*

The States/UTs must submit their Action Plans to CPCB in terms of timelines and measurable indicators with regard to utilization of treated sewage water and institutional set up in the States/UTs validating the use of treated water in terms of its safety to human health and environment.

10. This Tribunal has held that standards of Faecal coliform need to be adhered to by the STPs so that treated sewage water can be safely utilized⁶.
11. In view above, we direct that the States/UTs which have not yet furnished their action plans may do so on or before 30.11.2019, failing which defaulting States/UTs will be liable to pay compensation @ of Rs. 1 Lakh per month till action plans are filed. The States/UTs which have furnished the action plans may remove the deficiencies noticed above by 30.11.2019, failing which they will be liable to pay compensation @ of Rs. 1 Lakh per month. The compensation may be deposited with the CPCB which may be used for restoration of the environment.
12. The CPCB may furnish a consolidated report on or before 31.01.2020 by e-mail at judicial-ngt@gov.in. Information about the quantum of sewage generated and treated may also be furnished. The Chief Secretaries of the concerned States/UTs may monitor compliance of the order.

Copy of this order need to be sent to Chief Secretaries of States and Advisors in UTs by e-mail for compliance. It would also be appropriate if it is sent to Ministry of Jal Shakti.

List for further consideration on 21.05.2020.

Adarsh Kumar Goel, CP

⁶ Order dated 21.12.2018 and 30.04.2019 in O.A. No. 1069/2018, Nitin Shankar Deshpande vs. UOI & Ors.

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 11, 2019
Original Application No. 148/2016
DV

